



2025:DHC:11130-08



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 18667/2025 & CM APPL. 77568/2025

DAYA SHANKAR KARAMVIR .....Petitioner  
Through: Mr. K.K. Sharma and Mr.  
Harshit Agarwal, Advs.

versus

UNION OF INDIA AND ORS .....Respondents  
Through: Mr Farman Ali, CGSC and Ms  
Usha Jamnal, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR  
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**JUDGMENT (ORAL)**

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**09.12.2025**

**C. HARI SHANKAR, J.**

1. The petitioner in this writ petition seeks restoration of seniority and advancing of the petitioner in seniority from 134 to 324 in the seniority list without impleading the parties over whom the petitioner seeks seniority.

2. It is settled, in *State of Rajasthan v. Ucchab Lal Chhanwal*<sup>1</sup>, *Vijay Kumar Kaul v. Union of India*<sup>2</sup>, *Indu Shekhar Singh v. State of U.P.*<sup>3</sup>, *J.S. Yadav v. State of U.P.*<sup>4</sup> and *Padam Singh Jhina v. Union of India*<sup>5</sup>, that in such cases, the necessary parties have to be

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<sup>1</sup> (2014) 1 SCC 144

<sup>2</sup> (2012) 7 SCC 610

<sup>3</sup> (2006) 8 SCC 129

<sup>4</sup> (2011) 6 SCC 570

<sup>5</sup> (1974) 1 SLR 594 (SC)



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impleaded.

**3.** We find ourselves inundated with writ petitions in which similar reliefs are sought without impleading necessary parties.

**4.** To our mind, this is completely improper.

**5.** Nonetheless, as a matter of indulgence, we permit the petitioner to withdraw this writ petition with liberty to reinstitute the writ petition after impleading necessary parties.

**6.** The writ petition is disposed of as withdrawn.

**C. HARI SHANKAR, J.**

**OM PRAKASH SHUKLA, J.**

**DECEMBER 9, 2025**

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